

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 7046/DEL/2018
Assessment Year: 2014-15**

M/s Kailash Garg (HUF), D-186, Okhla Industrial Area, Phase-1, New Delhi-110020 PAN- AAAHK3117N	<u>Vs</u>	Income-tax Officer, Ward-29(5), New Delhi.
APPELLANT		RESPONDENT
Assessee represented by	None	
Department represented by	Sh. Abhishek Kumar , Sr. DR & Sh. Om Prakash, Sr. DR	
Date of hearing	12.01.2024	
Date of pronouncement	23.01.2024	

ORDER

PER KUL BHARAT, JM:

This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax (Appeals)-10, New Delhi, dated 28.09.2018, pertaining to the assessment year 2014-15.

2. At the hearing no one attended the proceedings on behalf of the assessee, despite issue of notice for hearing. We proceed to dispose of the appeal, ex parte, qua the assessee. We have heard learned DR and perused the material available on record.

3. The assessee has filed an application dated 30.11.2022, seeking permission for withdrawal of the appeal on the ground that the assessee had opted for VIVAD SE VISHWAS SCHEME, 2020 and has been issued Form 5 for full and final settlement of

tax arrear. A copy of Form 5 u/s 5(2) read with section 6 of the Direct Tax VIVAD SE VISHWAS Act, 2020 has also been filed along with the application.

3. In view of above and in absence of any objection from the side of the Ld. D.R, the request of the assessee seeking withdrawal of the appeal is allowed.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 23rd January, 2024.

Sd/-
(G.S. PANNU)
VICE PRESIDENT
MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI